

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 1

C.P. (IB)/1215/(MB)/2022

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **24.11.2022**

NAME OF THE PARTIES: - **ENCORE ASSET RECONSTRUCTION
COMPANYPRIVATE LIMITED VS D S
Kulkarni & Company through its partners
Mr. Deepak S. Kulkarni and Mrs. Hemanti
D. Kulkarni**

Appearance (via video-conference):

For the Applicant : Adv. Archit Virmani a/w Adv. Payoja
Gandhi i/b Optimus Legal

For the Respondent : None present

Section 95(1) of the IBC, 2016

ORDER

Ld. Counsel for the Applicant is present. None present for the Respondent, Personal Guarantor, when the matter is called out. The matter is coming up on Board for the first time. In that view of the matter, Registry is directed to issue Notice to the Respondent, clearly intimating the next date of hearing and to place on record Compliance Report well before the adjourned date. In addition to the Notice issued by the Court, Applicant is also directed to issue

Notice to the Respondent, clearly intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc.), and to place on record Affidavit of Service, well before the adjourned date thereby enclosing proof of service of Notice on the Respondent. List this matter on Board on 15.12.2022, for further consideration and hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)